

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:228
ANSWERED ON:20.11.2009
UNVIABLE PSES. QUESTION
Shantha J.

Will the Minister of FINANCE be pleased to state:

(a) the details of unviable Public Sector Enterprises (PSEs) registered with the Board of Industrial and Financial Reconstruction (BIFR) upto September, 2009, PSE-wise and location-wise; and

(b) the steps taken to revive them?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI NAMO NARAIN MEENA)

(a) & (b): In terms of Section 20 of Sick Industrial Companies (Special Provisions) Act, 1985, after making enquiry and consideration of all relevant facts and circumstances and also after giving an opportunity of being heard to all concerned parties, if the Board is of the opinion that the sick industrial company is not likely to make its net worth exceed the accumulated losses within a reasonable time while meeting all its financial obligations and as a result thereof is not likely to become viable in future, the Board records its findings and forward its opinion to the concerned High Court. On the basis of opinion of the Board, the concerned High Court orders winding up of the Sick Industrial Company in accordance with the provisions of the Companies Act, 1956.

A list containing details of the Public Sector Enterprises upto September 2009 in respect of which the Board has forwarded its opinion to the concerned High Courts indicating that they are not likely to become viable in future is annexed.

No further steps are required to be taken by the Board for revival of such unviable units after forwarding its opinion to the concerned High Court that the Public Sector Enterprise is not likely to become viable in future.